

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)

LOK SABHA

UNSTARRED QUESTION NO.4090

TO BE ANSWERED ON WEDNESDAY, THE 17<sup>th</sup> JULY, 2019

Fast Track Courts

4090. SHRI SANJAY KAKA PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases related to women filed in Maharashtra along with the number of fast track courts functioning in Maharashtra to dispose these of; and
- (b) whether the Government proposes to make any provision to increase the number of fast track courts to dispose of the cases related to women and if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a)-(b): As per information received from Hon'ble Bombay High Court, the number of cases instituted related to Atrocities on Women filed in Maharashtra for the period 01.01.2019-30.06.2019 is 6576 of which 1474 cases are triable by Sessions Court and 5102 cases are triable by Magistrate Court. As on date 72 Fast Track Courts are functioning in Maharashtra.

The Hon'ble High Court has further stated that the State Government of Maharashtra has created the posts for establishment of 24 Fast Track Courts in the State in terms of recommendations of the 14<sup>th</sup> Finance Commission out of which 12 Judicial officers of Civil Judge S.D. cadre have been appointed and the said courts are functioning and 12 District Judge Cadre Courts are yet to start functioning.

In pursuance to the provisions of the recently enacted "The Criminal Law (Amendment) Act, 2018", a Scheme for setting up of Fast Track Special Courts across the country for expeditious trial and disposal of cases of rape and POCSO Act involving women and girls which is under the consideration of the Government.

